GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1019 TO BE ANSWERED ON 22.11.2019

Rehabilitation of Villages

1019. SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether his Ministry is implementing any scheme for rehabilitation of villages; and
- (b) if so, the amount of fund likely to be sanctioned for Gujarat under the said scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) Yes, as per the National Tiger Conservation Authority (Normative Standards for Tourism activities and Project Tiger) Guidelines, 2012, the Government of India has a voluntary village relocation package for tiger reserves as follows:-
 - Option I Payment of the entire package amount (Rs. 10 lakhs per family) to the family in case the family opts so, without involving any rehabilitation and relocation process by the Forest Department.
 - **Option II** Carrying out relocation and rehabilitation of village from protected area and tiger reserve by the Forest Department.
 - (i) In case of option I, a monitoring process involving the District Magistrate of concerned District would be ensured so that the villagers rehabilitate themselves with the package money provided to them. In this regard, a mechanism involving handholding, preferably by external agencies should also be ensured, while depositing a considerable portion of the amount in the name of the beneficiary in a nationalized bank for obtaining income through interest generated.
 - (ii) In case of option II, the following package (per family) is proposed, at the rate of Rs. 10 lakhs per family, namely:

(a)	Agriculture land procurement (2 hectare) and development	:	35% of the total package
(b)	Settlement of rights	:	30% of the total package

(c)	Homestead land and house construction	:	20% of the total package
(d)	Incentive	:	5% of the total package
(e)	Community facilities commuted by the family (access road, irrigation, drinking water, sanitation, electricity, tele- communication, community center, religious places of worship, burial and cremation ground)	:	10% of the total package

The rehabilitation process is monitored and implemented by the following two Committees, namely:

State level Monitoring Committee consisting of:

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Designation	Status					
Chief Secretary of the State	Chairman					
Secretaries of related departments	Members					
State Principal Chief Conservator of Forests	Member					
Non-official members of respective Tiger Conservation Foundation	Members					
Chief Wildlife Warden	Member-Secretary					

District level Implementing Committee for ensuring convergence of other sectors, consisting of:

Designation	Status
District Collector	Chairman
Chief Executive Officer (CEO)	Member
Representative officials from Public Works Department (PWD), Social Welfare, Tribal Department, Health Department, Agriculture Department, Education Department, Power and Irrigation Departments	Members
Deputy Director of the tiger reserve or protected area	Member Secretary

(b) As there are no tiger reserves in Gujarat, no amount under the said package can be disbursed to the State.